

Demand for Elected Assembly in Delhi

***337. SHRI BHOGENDRA JHA:
SHRI RAMAVATAR SHASTRI:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any decision has been taken on the demand for an Elected Assembly in Delhi;

(b) whether there was any discussion with leaders representatives of political parties in Delhi; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUB-BAIAH): (a) No, Sir.

(b) and (c). No body has met the Home Minister specifically in connection with the demand for Assembly for Delhi. But some of the Members of Parliament and other leaders who met him in connection with other matters had incidentally mentioned about this subject also.

उत्तर प्रदेश में नियोजित विकास के लिये प्रति व्यक्ति व्यय

*** 338. श्री हरीश रावत :** क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) छठी योजनावधि के दौरान उत्तर प्रदेश में नियोजित विकास के लिए प्रति व्यक्ति कितना व्यय किया जायेगा; और

(ख) क्या इस योजनावधि के दौरान उत्तर प्रदेश के लिए धन का आवंटन करते समय इस राज्य के पिछड़ेपन को ध्यान में रखा गया था ?

योजना मंत्री (श्री एस० बी० चन्हाण) :

(क) 662 रु० ।

(ख) जी, हां ।

"Pollution of rivers by Bailadila Iron Ore Project"

***339. SHRI BHEEKHA BHAI:** Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Bailadila Iron Ore Project situated between two rivers Dakim and Sakhim has a polluting effect on the waters of either of the rivers;

(b) if so, the steps taken so far in this connection by Government in consultation with project authorities and State authorities;

(c) if not, the reasons therefor;

(d) whether Government consider this water pollution as a health hazard, more especially to tribal villages of Bastar; and

(e) if so, the reasons why Government are not asking Madhya Pradesh Government and project authorities to come to an acceptable formula?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): (a) to (e). River water in which untreated wastes are discharged is polluted. The Project authorities have set up a full-fledged treatment plant in one of the two mines and a clarifier to settle the particles in the other Mines. Efforts are being made to set up effective pollution abatement device for this mine also. They have also provided safe drinking water to 22 villages which were identified early as falling in the affected category.

News item "Tihar has another Charles Sobhraj"

***340. SHRI NAWAL KISHORE SHARMA:**

SHRI SHEO SHARAN VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to a news item which appeared in the "Indian Express" dated 20 February, 1982 under the heading

"Tihar has another Charles Sobhraj" revealing that Tihar Jail after a brief spell of normalcy is again plagued by lawlessness and corruption with rich prisoners cornering privileges and prison administration sliding back into inaction;

- (b) if so, the facts thereabout; and
(c) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUB-BAIAH): (a) to (c) Government has seen the news item.

The Delhi Administration have reported that there was neither any conspiracy to harass the medical staff nor were they manhandled by the prisoners. However, the prisoners had spoken to the Medical Officer in an agitated manner on the supply of medicines. The matter was settled on the intervention of the jail staff. The medical staff are being provided necessary protection during their round in the jail. The report that the DIG (Prisons) insulted any Medical Officer is denied.

2. The Administration has denied that any Warder has been attached to the former Deputy Superintendents.

3. Prisoners are shifted to other wards/cells as and when felt necessary on security or other administrative grounds.

4. It has been found that one of the N.S.A. Detenus was taken out of the jail to the Hospital on a number of occasions on the recommendations of the Medical Details are as follows:—

Officer of the Jail. The Administration has gone into the matter and has suspended 1 Head Constable, 4 Constables, 2 Assistant Superintendents and 2 Warders. A detailed inquiry has also been conducted and the matter is under consideration of the Delhi Administration.

Setting up of Mini Cement Factories in Uttar Pradesh Hills

*341. SHRI T. S. NEGI: Will the Minister of INDUSTRY be pleased to state:

(a) whether any adequate studies in the Research Institute with regard to the setting up of mini cement factories in U.P. hills have been made;

(b) whether such plants in these places have been found economically viable units; and

(c) if so, by when such units are likely to be established and at what places?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA): (a) to (c) The Cement Research Institute of India have identified two sites (Jhiroli and Someshwar) in District Almora as potential sites for establishing Mini Cement Plants. In addition, Regional Corporations and individual entrepreneurs, based on their own studies, had applied for industrial licenses/letters of intent/D.G.T.D. registrations, which have been considered favourably.

Name of the Unit	Location	Capacity (in lakh tonnes)
1. A.R.C. Cement Ltd. (Incl. Licence)	Dist. Dehra Dun (Gunal Gaon)	0.66
2. Garhwal Mandal Vikas Nigam (Letter of Intent)	Do. (Purkulgaon)	0.66
3. U.P. State Cement Corpn. Ltd. (Letter of Intent)	Do. (Dehra)	0.66
4. Shri J. P. Jain (D.G. T.D. Regn.)	Do. (Kulhan)	0.50